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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 246/91.

Dt. of Decision : 14.6.94.

Syed Mond. Shujaat Hussain

.. Applicant

Vs

1. Government of Andhra Pradesh,
rep. by its Chief Secretary,
General Administration Dept.
Secretariat Buildings,
Hyderabad.
 2. Government of Andhra Pradesh,
rep. by its Secretary,
General Administration Dept.
Secretariat Buildings, Hyderabad.
 3. Union Public Service Commission,
rep. by its Secretary,
New Delhi.
 4. Government of India
rep. by its Secretary,
Department of Personnel,
Central Secretariat Buildings
New Delhi.
 5. T. Jesudanam
Dy. Secretary to Government,
Revenue Department,
A. P. Secretariat, Hyderabad.
- .. Respondents.

Counsel for the Applicant : Mr. P. Balakrishna Murthy

Counsel for the Respondents : Mr. D. Panduranga Reddy, Spl.
No. 10 and 2. counsel for State of A.P.
Mr. C.V. Mohan Reddy for R-5.

CORAM:

THE HON'BLE SRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN
THE HON'BLE SRI R. RANGARAJAN : MEMBER (ADMN.)

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O.A.NO.246/91.

JUDGMENT

Dt: 14.6.94.

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri D.Panduranga Reddy, learned Special counsel for the 1st and 2nd respondents.

2. This OA was filed praying for declaration that Regulation 3 of the Indian Administrative Service (Appointment by selection) Regulations, 1956 is illegal and violative of Articles 14 and 16 of the Constitution of India in not providing any machinery/procedure or guidance to the State Government in selecting officers for the purpose of selection by UPSC for IAS and ^{to} strike down the same, and also for declaration that the action of the State Government in not providing any machinery, method, procedure or guidelines to select officers for the purpose of selection to IAS is illegal and unconstitutional and for consequential declaration that the action of the State Government in sending names of the officers for the purpose of selection for the year 1991 is illegal, inoperative and for striking down the same and also for declaration that the action of the respondents 1 and 2 in not considering the applicant for the purpose of appointment by selection to IAS is illegal and improper and for similar direction to the said respondents to place the name of the applicant for selection to IAS and also for ~~similar~~ direction to the UPSC to interview the applicant when it meets at Hyderabad on 15.3.1991 or any other date for the purpose of selection to IAS or in the alternative for issual of direction that one vacancy should be reserved till the disposal of the OA.

contd....

Copy to:-

1. Government of Andhra Pradesh, rep.by its Chief Secretary, General Administration Department, Secretariat Buildings, Hyderabad.
2. Government of Andhra Pradesh, rep.by its Secretary, General Administration Department, Secretariat Buildings, Hyderabad.
3. Secretary, Union Public Service Commission, New Delhi.
4. Government of India, Secretary, Department of Personnel Central Secretariat Buildings, New Delhi.
5. One copy to Sri C.V.Mohan Reddy, Advocate for R-5, 1-10-249, 2, D. Shok-mogal, Extn. to Hyderabad - 500020.
6. One copy to Sri P.Balakrishna Murthy, Advocate 1-1-725/A- New Bakaram, Gandhi Nagar, Hyd-500 380.
7. One Copy to Mr.D.Panduranga Reddy, Addl.CGSC,C.A.T.Hyd.
8. One copy to Library.
9. Spare.

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3. It is stated that in pursuance of the interim ~~xxxxxx~~ directions of this Bench as per the order dated 4.10.1991 in M.A.No.1181/91, the applicant was interviewed for consideration for promotion to IAS; but he was not selected.

4. No one is present for the applicant even though it is posted for dismissal. Probably in view of the non-selection of the applicant, he might not be evinc^{ing}ed any interest.

5. In the circumstances, the OA is dismissed for default. No costs.

(R.RANGARAJAN)
MEMBER (ADMN.)

(V.NEELADRI RAO)
VICE CHAIRMAN

DATED: 14th June, 1994.
Open court dictation.

vsn

Prabhu
By Registrar (study)

Costs - - - 4

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COMPARED BY

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. G. RTHI : MEMBER(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER(CUDL)

AND

THE HON'BLE MR. R. RANGARAJAN : MEMBER(A)

Dated: 14-6-1994.

ORDER/JUDGMENT:

M.A./R.A/C.A. No.

in

O.A. No. 246/91

T.A. No.

(N.P.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

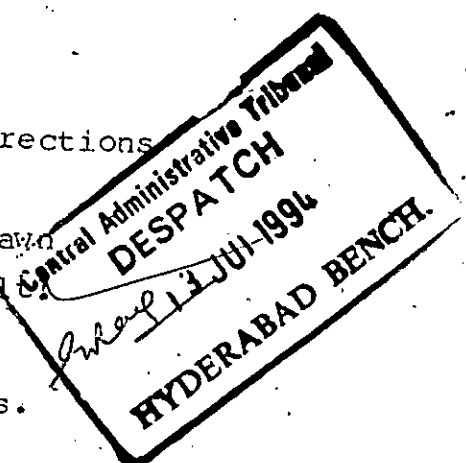
Dismissed as withdrawn

Dismissed for default

Rejected/Ordered.

No order as to costs.

pvm



For R Rathi: No one made
appearance. No memo of
disposal filed.